

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.219**

IA-1734/2022, 3831/22 in  
IB-424/ND/2021

**IN THE MATTER OF**  
**Navkar Builder Limited**  
**Vs.**  
**SPML Infra Limited**

**..APPLICANT**  
**...RESPONDENT**

**SECTION**

**U/s 9 IBC, 2016**

**Order delivered on 16.11.2022**

**CORAM:**

**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant :

For the respondent : Mr. Prithwish Roy Chowdhury, Advocate  
Ms. Richa Singh, Advocate

**ORDER**

**IA-1734/2022 :**

As prayed for by Ld. Counsel appearing for the Corporate Debtor, the matter is adjourned by two weeks.

In the meantime, the petitioner shall take necessary steps for uploading Rejoinder on the DMS.

List on 13.12.2022.

**IA-3831/2022 :**

Heard Ld. Counsel appearing for the parties. Pleadings in the matter may be completed before next date of hearing.

List on 13.12.2022.

— sd —

**(DR. BINOD KUMAR SINHA)**  
**MEMBER (TECHNICAL)**

— sd —

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**